

(Part-Heard)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3228 OF 2006

M/S. TRANSCORE

Appellant (s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln. for intervention)

WITH Civil Appeal NO. 1374 of 2006

(With prayer for interim relief and office report)

Civil Appeal NO. 2841 of 2006 (with office report)

Civil Appeal NO. 3225 of 2006

Civil Appeal NO. 3226 of 2006

Civil Appeal NO. 908 of 2006 (with appln. for intervention and with office report)

Date: 18/10/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant(s) Mr. K.V.Viswanathan,Adv.

Mr. Atul Kumar Sinha,Adv.

Mr. B.Raghunath, Adv.

Mr. Rajeev Kumar, Adv.

Mr. Devendra Singh,Adv.

Mr. Soli J.Sorabjee, Sr. Adv.

Mr. Gautam Awasthi, Adv.

Mr. D. Mahesh Babu, Adv.

Mr. Ranjit Kumar, Sr. Adv.

Mr. Himanshu Munshi, Adv.

Ms. J.S.Wad, Adv.

Mr. Ashish Wad, Adv.

Mr. Neeraj Kumar, Adv.

Mr. Arvind Gupta, Adv. for

M/S. J.S. Wad & Co.

Contd..2/-

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Mr. C.A.Sundram, Sr. Adv.

Mr. S.S.Ray, Adv.

Ms. Rakhi Ray, Adv.

Mr. Dhruv Mehta, Adv.

Mr. Harshvardhan Jha, Adv.

Mr. Yashraj Deora, Adv.

Mr. Manoj Mehta, Adv. for

M/s. K.L.Mehta, Adv.

For Respondent(s) Mr. K.N.Bhatt, Sr. Adv.

Mr. K.N.Balgopal, Adv.

Mr. Ajit Pudussery, Adv.

Mr. Avinash Kumar, Adv.

Mr. K.Vijayan, Adv.

Mr. Rajiv Shakdhar, Sr. Adv.

Ms. Rashi Malhotra, Adv.

Mr. I.Bishnu, Adv. for

M/S Suresh A. Shroff & Co. ,Adv

Mr. D.Dave, Sr. Adv.

Mr. Ramesh Singh, Adv.

Ms. Nina Gupta, ADV.

Ms. Shweta Chadha, Adv.

Ms. Akansha, Adv.

Mr. A.K.Jaiswal, Adv.

Mr. Rajesh K.Sharma, Adv.

Ms. Shalu Sharma, Adv.

Mr. Senthil Jagadeesan, Adv.

Mr. A.P.Mohanty, Adv.

For Intervention Mr. Pankaj Gupta, Adv.

Mr. Pramod Dayal, Adv.

Mr. N.C.Sahni, Adv.

Mr. Y.P.Dhingra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. N.C.Sahni, learned counsel started his arguments at 10.35 A.M. and

concluded at 11.15 A.M. Thereafter Mr. Pankaj

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Gupta, learned counsel started his arguments at 11.15 A.M. and concluded at 11.30

A.M.

Hearing concluded.

Judgment reserved.

Application for intervention is allowed.

Written submissions, if any, be filed by the parties by 19.10.2006.

(Shashi Sareen)

(Vijay Aggarwal)

Court Master

Court Master

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LIST OF BOOKS REFERRED:

2000 (4) SCC 406

1959 SCR 821

1989 (3) SCC 537

1965 3 SCR 665

1999 (4) SCC 710

1999 (6) SCC 755

The Securitisation & Reconstruction of Financial
Assets and Enforcement of Security Interest Act, 2002